

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1411 (ND)/2018
CA No. 789/C-III/ND/19

IN THE MATTER OF:

M/s. AS Technosoft Bank Ltd.

....PETITIONER

Vs

M/s. Indianroots Shoothing Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 01.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent/CD/Intervener : Mr. Virender Ganda Sr. Advocate, Mr. Pawan
Sharma and Mr. Anuj Shah, Mr. Vishal Ganda,
Mr. Chandreyee Maitra, Mr. Manmeet Gulati
and Ms. Charu Tripathi Advocate for Mr.
Saurav Banerjee Advocates

For the RP

: Mr. Anurag Bhatt, Mr. Lokesh Pathak and Mr.
Rishi Singh Advocates

ORDER

Counsel for the applicant is present. The Registry is directed to issue Notice to the Respondent. The counsel for the applicant is permitted to serve private Notice on the respondents by all modes and file the proof of service alongwith affidavit on the next date of hearing.

Put up on 09.12.2019.

-Sd-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-Sd-

(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1411 (ND)/2018
CA No. 351/373/C-III/ND/19

IN THE MATTER OF:

M/s. AS Technosoft Bank Ltd.

...PETITIONER

Vs

M/s. Indianroots Shoopng Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 01.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant :

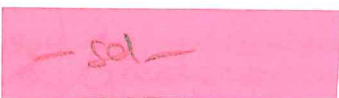
For the Respondent/Corporate Debtor

: Mr. Harshit Agarwal and Mr. Siddharth
Tandon Advocates for (Respondent Nos.
1, 3, 4 and 6)

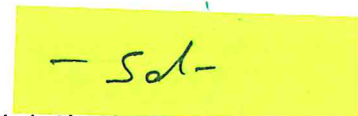
ORDER

Counsel for the Resolution Professional is present. Counsel for Respondent No.3, 4 & 5 is present. Pleadings are complete. Counsel for Intervener and Counsel for Nameh Group seek time to file rejoinder to the replies. Counsel for Respondent No.2 & 6 is present. Counsel, for Nameh Group and Intervener are directed to make efforts to look into the record available with them as per the list handed over by the same to him. The Resolution Professional and the counsel for Intervener is directed to place on record the inventory alongwith affidavit prepared at the time of handing over the record of the CD to the Nameh Group at the time of transfer of 51% shares.

Put up on 18.11.2019.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)